

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA No. 325/2014**

**IN THE MATTER OF:**

Rajneesh Ghei

.... **APPLICANT / PETITIONER**

**Vs**

Registrar of Companies & Ors.

.... **RESPONDENT**

**SECTION:**

**Under Section 391 to 394, 100**

**Order delivered on 16.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR  
HON'BLE PRESIDENT**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):-**

**For the Respondent(s):-**

**Mr. Vishwa Bhushan Arya, Advocate  
for R-2 & 3**

**For the ROC/RD(NR), Delhi**

**Mr. Manish Raj, Co. Prosecutor**

**ORDER**

On the last date of hearing no one came forward in support of the petition as is evident from the order dated 19.01.2018. The matter has been called twice today and no one has put in appearance in support of the petition.

Accordingly, the petition is dismissed for non prosecution.

Sd/-

**(M. M. KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**